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**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU
Hearing through video conferencing**

**T.A. No. 62/4628/2020
(CP No. 163/2010 in SWP 2009/2009)**

This the 03rd day of May, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Gulshan NabiApplicant

(Advocate:- None)

Versus

1. Manzoor Ahmad Pall, Chief Education Officer, Anantnag.
2. Mrs. Mymoona Abdullah, Principal Government Hr. Secondary School, Kadipora, Anantnag.

.....Respondents

(Advocate: Mr. Sudesh Magotra, ld. DAG)

O R D E R [O R A L]

(Delivered by Hon'ble Mr. Anand Mathur, Member-A)

Despite sending the link to the learned counsel for the applicants for joining the video conference, he has not joined the conference today.

2. On the last previous date also i.e. 02.03.2021, nobody had joined the video conference on behalf of the applicant and the case was listed today i.e. 03.05.2021 for appearance of applicant. In any case, we have gone through the contempt petition. No case of contempt of Court is made out against the respondents. Accordingly, the TA is dismissed. Notices stand discharged.

**(ANAND MATHUR)
MEMBER (A)**

JNS

**(RAKESH SAGAR JAIN)
MEMBER (J)**